

(c) if not, the reasons for the delay?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): (a) to (c). The Project report of the Jhelum Hydro-Electric Project with an installed capacity of 100 MW has been prepared by the State Government. It is being examined by the Central Water and Power Commission

Chandrapura Power Station

182. Shri Morarka: Will the Minister of Irrigation and Power be pleased to state:

(a) when the Chandrapura Power Station was sanctioned;

(b) when did the work begin;

(c) what was the target capacity of this station;

(d) whether the same has been completed and commissioned; and

(e) if not, the reasons for the delay?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): (a) Of the two units of 125|140 MW each, the first was sanctioned in 1958 and the second in 1959.

(b) In 1959.

(c) Two units of 125|140 MW each.

(d) No. The target date for completion and commission of the two units is 1964|1965.

(e) Does not arise.

12 hrs.

PAPER LAID ON THE TABLE

INDIAN TELEGRAPH (THIRD AMENDMENT) RULES

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the Indian

Telegraph (Third Amendment) Rules, 1962, published in Notification No. GSR 323 dated the 17th March, 1962, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-27/82]

12.01 hrs.

ELECTIONS TO COMMITTEES

INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Minister of Food and Agriculture (Shri S. K. Patil): I beg to move:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(2) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research,"

Mr. Speaker: The question is:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(2) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research."

The motion was adopted.

INDIAN CENTRAL SUGARCANE COMMITTEE

Shri S. K. Patil: I beg to move:

"That in pursuance of Rule 1 of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha

[Shri S. K. Patil]

do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Sugarcane Committee."

Mr. Speaker: The question is:

"That in pursuance of Rule 1 of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Sugarcane Committee."

The motion was adopted.

National Shipping Board

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to move:

"That in pursuance of sub-section (2)(a) of Section 4 of the Merchant Shipping Act, 1958, and the National Shipping Board Rules, 1960, framed under the said Act, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

Mr. Speaker: The question is:

"That in pursuance of sub-section (2)(a) of Section 4 of the Merchant Shipping Act, 1958, and the National Shipping Board Rules, 1960, framed under the said Act, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

The motion was adopted.

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Minister of Health (Dr. Sushila Nayar): Sir, I beg to move:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

Mr. Speaker: The question is:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

12.06 hrs.

RE. SIMULTANEOUS TRANSLATION OF PROCEEDINGS

Mr. Speaker: The House shall now take up further General Discussion of the Railway Budget.

An Hon. Member: Sir, how much time has been allotted for this?

श्री रामेश्वरानन्द (करनाल) : अध्यक्ष महोदय, आप ने अभी जो घोषणा की है कि कमेटियों में कौन कौन चुने गये हैं, उसको हिन्दी में भी बतल दीजिए, आप से यह प्रार्थना है ।